

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF TRANSCON BUILDCON PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	TRANSCON BUILDCON PRIVATE LIMITED PAN: AADCT5661L
2. Date of incorporation of Corporate Debtor	August 9, 2010
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identification Number of Corporate Debtor	U45200MH2010PTC206380
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Plot No. 94 to 103, 106(pt), Site Office Khotwadi, PM Marg, Near Milan International Hotel, Santacruz (West), Mumbai City, Maharashtra, India - 400054
6. Insolvency Commencement Date in respect of the Corporate Debtor	April 6, 2026 (Copy of the order received by the IRP on April 8, 2026)
7. Estimated date of closure of Insolvency Resolution Process	October 3, 2026
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Amit Vijay Karia Reg. No.: IBB/PA-001/IP-P-02600/2021-2022/13969 AFA No.: AA1/13969/02/311226/108584 is valid till December 31, 2026
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014 Email: ipamitkaria@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Same as registered address Correspondence e-mail id: cirp.transconbuildcon@gmail.com
11. Last date for submission of claims	April 22, 2026 (14 days from the date of receipt of order copy by the IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, ascertained by the Interim Resolution Professional	As per the information available on public domain, there is no ongoing real estate project of the corporate debtor.
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable If any class of creditors is ascertained subsequently, then the appointment of Authorized Representative shall be duly made as per the Regulations.
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Correspondence Email Id: cirp.transconbuildcon@gmail.com

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of Corporate Insolvency Resolution Process of **Transcon Buildcon Private Limited** on April 6, 2026 vide order in CP(IB)/697(MB)2025. The order copy was received on April 8, 2026.

The creditors of **TRANSCON BUILDCON PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **April 22, 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Amit Vijay Karia
Interim Resolution Professional
Transcon Buildcon Private Limited
Registration Number: IBB/PA-001/IP-P-02600/2021-2022/13969
AFA No.: AA1/13969/02/311226/108584 is valid till December 31, 2026
Date: April 10, 2026
Place: Mumbai

CR NO.32
IN THE HON'BLE BOMBAY CITY CIVIL COURT AT BOMBAY
 COMMERCIAL SUMMARY SUIT NO 536 OF 2024 (Under order V Rule 20
 (1-a) of the Code of Civil Procedure of 1908)
 Plaintiff lodged on: 24/08/2023
 Plaintiff admitted on: 08/05/2024
 SUMMONS to answer plaintiff Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.
Union Bank Of India, a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having theirs Union 1 Bank Building, 6th Floor, 65/66 Mumbai Samachar Marg, Fort, Mumbai 400 023 + and a Branch Office amongst others at T Union Bank of India, Bazarate Street branch, 266, Perin Nariman Street, 1 Mumbai 400 001 Maharashtra represented through its Manager Mr. Ram Babu Kumar, Age 33 years ... Plaintiff

Versus
 1. M/S. MRLM Road Lines, Address at:- A-1, Raju Nagar Khairani Road, Chivdoli Farm Road, Sakinaka, Mumbai, Maharashtra, 400072.
 2. Prop. Mr. Mohd Moshin Rauf, Age: 34, Occupation: Business Address at:- Room No. 1, Mohali Chawl, Raju Nagar, Near Shivam Vidya Mandir Hing School, Khirani Road, Saki Naka, Mumbai, Maharashtra, 400072 ... Defendants

To,
 1. M/S MRLM Road Lines
 2. Prop. Mr. Mohd Moshin Rauf
 Above named Defendants (As per Order dated on 09/02/2026 in presiding in Court Room No. 32 CH. SUM. NO.H.J. Shri. S. S. Pati)
 WHEREAS the above-named Plaintiff/s has instituted a suit in the Honorable Court against you the above-named Defendant under Rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.
 A. The Plaintiff, therefore, prays:-
 (a) That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to award to the Plaintiff the sum of Rs. 3,91,634.50/- (Rupees Three Lakh Ninety-One Thousand Six Hundred and Thirty-Four and Fifty Paise Only) outstanding as on 20.05.2022 together with interest @ MCLR + 2.15%+ @ 2% penal interest p.a. p.a. from the date of filing the suit till payment or realization as per the Particulars of Claim i.e. Exhibit "L" annexed hereto.
 (b) That the Defendants be directed to pay the cost of this suit.
 (c) Any further relief in the nature and circumstances of the case may be granted.
 You are hereby Summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the Plaintiff/s will be entitled the any time after the expiration of such ten days to obtain a decree for the sum of Rs. 3,91,634.50/- (Rupees Three Lakh Ninety-One Thousand Six Hundred and Thirty-Four and Fifty Paise Only) outstanding as on 20.05.2022 together with interest @ MCLR + 2.15%+ @ 2% penal interest p.a. p.a. from the date of filing the suit till payment or realization as per the Particulars of Claim i.e. Exhibit "L" annexed hereto.
 If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgment at the hearing of which you will be entitled to ask the Hon'ble Court for leave to defend the Suit.
 Leave to defend may be obtained if you satisfy the Hon'ble Court by affidavit otherwise there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.
 Given under my hand and the seal of the Hon'ble Court.
 Dated this on 06th day of March, 2026

Sd/-
For Registrar
City Civil Court, Bombay.

Adv Dr Jyoti Patkar, Advocate For Plaintiff, Flat No. 6, 2nd Floor, Building Shantabai Niwas, Opposite Kohinoor Showroom, Manpada Road, Dombivli (East) E-MAIL: advjyotipatkar27@gmail.com MOB: 8976143130
 You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.
Advocate for Plaintiff Signature.
NOTE: Next date in this Suit is 27. 04. 2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, Gr. Bombay.

HEALTHY LIFE AGRITEC LIMITED
 CIN: L52506MH2019PLC32778
 Regd. Office: SH-B/09, New Heera Panna CHS LTD, Gokul Village Shanti Park, Mira Road East Thane Maharashtra - 401107
 Website: <https://www.healthylifeagritec.com/> | Email ID: info@healthylifeagritec.com
 Phone No.: +91 - 8355991669

NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)
NOTICE is hereby given that the Extra Ordinary General Meeting ("EGM") of the members of Healthy Life Agritec Limited will be held on **Saturday, May 02, 2026, at 12:30 p.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") without physical presence of the members at a common venue, in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder ("the Act"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, General Circular No. 20/2020 dated 5th May, 2020 and General Circular No. 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs ("MCA") and SEBI Circular dated 5th January, 2023, (Collectively referred to as "Circulars") to transact the business as set out in the Notice of EGM of the Company. Members will be able to attend and participate in the EGM by VC/OAVM only. Members attending the EGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.
 In compliance with the aforesaid Circulars the Company has sent Notice of EGM by electronic mode only, on Thursday, April 09, 2026 to all the members whose email addresses are registered with the Depository Participants up to Friday, April 03, 2026.
 The Notice of the EGM can be downloaded from the Company's website at <https://www.healthylifeagritec.com/> and website of the stock exchange, i.e., BSE Limited at www.bseindia.com and website of Central Depository Services (India) Limited ("CDSL"), i.e., <https://www.evotingindia.com/>.
REMOTE E-VOTING AND E-VOTING AT THE EGM
 Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings, the Company has engaged services of CDSL for providing remote e-voting facility prior to EGM ("remote e-voting"). Additionally, the Company, through CDSL, is providing the facility of voting through e-voting system during the EGM ("e-voting").

Cut-off date for e-voting Monday, April 27, 2026
Commencement of Remote e-voting 9:00 a.m. (IST) on Wednesday, April 29, 2026
Conclusion of Remote e-voting 5:00 p.m. (IST) on Friday, May 01, 2026

Members who will be present at the EGM through VC/OAVM and who have not cast their vote by remote e-voting, will be eligible to exercise their right to vote during the EGM. Members who have cast their vote by Remote e-voting prior to the EGM may also attend and participate in the EGM but shall not be entitled to cast their vote again.
 Accordingly, members may cast their votes through remote e-voting and e-voting at the EGM by following the instructions mentioned in the Notice. Once the vote on a Resolution is casted by the Member, he/she shall not be allowed to change it subsequently.
 The Company has appointed Mr. Sumit Bajaj (Membership No. A45042) Practising Company Secretary to act as a Scrutinizer for monitoring remote e-voting process and e-voting at the EGM in fair and transparent manner. The results of e-voting shall be declared within two working days from conclusion of the EGM. The results declared along with the Scrutinizer's Report shall be communicated to the Stock Exchange and will be placed on the website of the Company at <https://www.healthylifeagritec.com/> and on the website of Cameo Corporate Services Limited ("Cameo") at www.cameoindia.com.
 Members will be able to attend the EGM through VC/OAVM facility provided by using CDSL's Remote e-voting login credentials and by following the instructions mentioned in the Notice.
 Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and is holding shares as of the cut-off date i.e., Monday, April 27, 2026 may obtain the login ID and password by sending a request at <https://www.evotingindia.com/> / helpdesk.evoting@cdslindia.com. However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing User ID and password for casting the vote.
 Members who need assistance before or during the EGM, can contact CDSL helpdesk by sending a request at mail to: helpdesk.evoting@cdslindia.com or call at 1800 21 09911. Additionally, members may also contact Cameo by sending a mail to: investor@cameoindia.com
Members are requested to carefully read all the Notes set out in the Notice of the EGM and in particular, instructions for joining the EGM, manner of casting vote through Remote e-voting or through e-voting during the EGM.

For Healthy Life Agritec Limited
 By Order of the Board of Directors
 Sd/-
Divya Mojada
 Managing Director
 DIN - 07759911

Place: Thane, Maharashtra
 Date: 09 April 2026

PRIMA PLASTICS LIMITED
 (CIN - L25206DD1993PLC001470)
 Regd. Off.: 98 / 4, Prima House, Daman Ind. Estate, Kadaiya, Nani Daman, Daman (Union Territory) - 396 210. Tel.: 0260 - 2220445
 E-mail: cs@primoplastics.com Website: www.primoplastics.com
NOTICE
SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES
 Pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/3750/2026 dated January 30, 2026, shareholders of the Company are hereby informed that a Special Window has been re-opened for a period of one year from **February 05, 2026 to February 04, 2027** for re-lodgement of transfer deeds, which were lodged for transfer prior to April 01, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/otherwise.
 Eligible shareholders may submit their transfer deeds along with requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at Bigshare Services Private Limited at their address: Office No. S6-2, 6th Floor, Pinnacle Business Park, next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400093, Maharashtra, India; Email: info@bigshareonline.com.
 During this period, the securities that are re-lodged for transfer shall be issued only in dematerialized mode. The details regarding the opening of this special window are also disseminated on the Company's website at www.primoplastics.com.
For Prima Plastics Limited
 Sd/-
Nehal Goyal
 Company Secretary & Compliance Officer
Place: Mumbai
Date: 09-04-2026

TANDHAN INDUSTRIES LIMITED
 (Formerly known as Sanmitra Commercial Limited)
 (CIN: L22209MH1985PLC034963)
 Registered Office: 13, Prem Niwas 652, Dr. Ambedkar Road, Khar west, Mumbai City, Mumbai, Maharashtra, India, 400052.
 phone no.: 022-22821087 | email id: sanmitracommercial@gmail.com
 website: www.sanmitracommercial.com

ATTENTION SHAREHOLDERS
OPENING OF SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER REQUEST OF PHYSICAL SHARES
 Pursuant to SEBI Circular No. SEBI/HO/MIRSD-PO/PI/CIR/2025/97 dated July 02, 2025 a Special Window was opened for re-lodgements of Transfer Deeds of physical securities which was closed on January 06, 2026. Further pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PODI/3750/2026 dated January 30, 2026, to facilitate ease of investing for investors and to secure the rights of investors, another special window has been opened for transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019. The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended due to deficiency in the documents/process/ or otherwise for a period of one year from **February 05, 2026 till February 04, 2027**. During this period eligible shareholders can lodge/re-lodge along with requisite documents to our Registrar & Share Transfer Agent (RTA) of the Company i.e., Purva Shareistry (India) Pvt. Ltd. at their address Unit No. 9, Ground Floor, Shiv Shakti Ind. Est., J. R. Boricha Marg, Lower Paref East, Shastri Nagar, Adarsh Nagar, Work, Mumbai, Maharashtra 400011 or e-mail at support@purvashare.com and the securities that are lodged/re-lodge for transfer (including those request that are pending with the Company/RTA as on date), shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests. The detailed circular is also available on the website of the Company at www.sanmitracommercial.com

For Tandhan Industries Limited
 (Formerly known as Sanmitra Commercial Limited)
 Sd/-
Priti Priya Singh
 Company Secretary & Compliance Officer
Date: 9.04.2026
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TRANSCON BUILDCON PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	TRANSCON BUILDCON PRIVATE LIMITED PAN: AADCT5661L August 9, 2010
2. Date of incorporation of Corporate Debtor	August 9, 2010
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate Identification Number of Corporate Debtor	U45200MH2010DPPC206380
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Plot No. 94 to 103, 106/97, Site Office Khotwadi, PM Marg, Near Milan International Hotel, Santacruz (West), Mumbai City, Maharashtra, India - 400054
6. Insolvency Commencement Date in respect of the Corporate Debtor	April 6, 2026 (Copy of the order received by the IIP on April 8, 2026)
7. Estimated date of closure of Insolvency Resolution Process	October 3, 2026
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Amit Vijay Karia Reg. No.: IBBI/IPA-001/IP-P-02600/2021-2022/13969 AFA No.: AAJ/13969/02/311226/108584 is valid till December 31, 2026
9. Address and e-mail of the interim resolution professional, as registered with the Board.	Registered Address: 405, Hind Rajasthan Building, D.S. Phalke Road, Dadar East, Mumbai - 400014 Email: ipamitkaria@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Same as registered address Correspondence e-mail id: crip.transconbuildcon@gmail.com
11. Last date for submission of claims	April 22, 2026 (14 days from the date of receipt of order copy by the IIP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the Interim Resolution Professional	As per the information available on public domain, there is no ongoing real estate project of the corporate debtor.
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable If any class of creditors is ascertained subsequently, then the appointment of Authorized Representative shall be duly made as per the Regulations.
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadclaimforms.html (b) Correspondence Email id: crip.transconbuildcon@gmail.com

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of Corporate Insolvency Resolution Process of **Transcon Buildcon Private Limited** on April 6, 2026 vide order in CP/IB/697/MB/2025. The order copy was received on April 8, 2026.
 The creditors of **TRANSCON BUILDCON PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **April 22, 2026** to the Interim Resolution Professional at the address mentioned against Entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Amit Vijay Karia
 Interim Resolution Professional
Transcon Buildcon Private Limited
 Registration Number: IBBI/IPA-001/IP-P-02600/2021-2022/13969
 AFA No.: AAJ/13969/02/311226/108584 is valid till December 31, 2026
Date: April 10, 2026
Place: Mumbai

THE BUSINESS DAILY FOR DAILY BUSINESS
 FINANCIAL EXPRESS

pnb punjab national bank
 Stressed Asset Management Branch, Mumbai
 PNB Pragati Tower, 1st Floor, Plot No. C-9, G-Block, BandraKurla Complex, Bandra(East), Mumbai-400051, Email: zs8356@pnb.bank.in
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower and Mortgagor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **28.04.2026 from 11:00 AM to 4:00 PM** with 10 minutes extension if necessary, through e-auction for recovery of dues due to the Bank/ Secured Creditor from the below mentioned borrower(s) and Mortgagor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner's Name (Mortgagors of Property(ies))	RESERVE PRICE		Date/Time of E-Auction
			EMD (last Date of EMD Deposit)	Bid Increase Amount (INR)	
1.	Stressed Asset Management Branch, Mumbai	Factory unit No. 601/602 6th floor SEEPZ++, Block 1 Premises Co-op society Ltd., Andheri East Mumbai. Area : 12890.48 Sq Ft. Owner / mortgagor : M/s. Dania Oro Jewellery Pvt. Ltd.	A) 12.07.2016 Rs. 26.92 Crore plus further interest & charges thereafter. C) 16.06.2017 D) Physical	A) Rs.14,79,25,000.00 B) Rs.1,47,92,500.00 C) Rs.5,00,000.00	28.04.2026 11.00 am to 4.00 pm

Details of the encumbrances known to the secured creditors - To the best of our knowledge and information of the authorized officer, there are encumbrances as mentioned below.

Sl No.	Description of the external outstanding regulatory/ statutory dues	Reference	Amount
1	Property Tax due towards Brihanmumbai Mahanagarpalika.	SEEPZ letter SEEPZ-SEZ/ E & R/DOJ/77/2018-19/07301/09024 dated 05.05.2022	Rs. 1,43,52,805.00
2	General Maintenance & Service Charges @ Rs. 10 per Sq. Ft.Rs. 3,86,714.00 per month	Invoice no. 0127 dated 07 Feb 2026 of SEEPZ Block-1 Premises Co-operative Society Ltd. till March 2026 Inc. of Interest and GST)	Rs. 5,37,78,166.00
3	Repair & Maint Fund (Plumbing) -	As per Email dated 05.03.2026 of SEEPZ Block 1 Premises	Rs. 4,78,002.00 Plus Interest and bills towards water Meter(2Nos) at Actual.
4	Outstanding Government Rental Dues as on 08.02.2022	SEEPZ Andheri (East) letter dated 18.02.2022	Rs. 64,11,562.42

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
 1. The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
 3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://Baanknet.com> on date and time mentioned in the above table.
 4. The Authorized Officer reserves the right to accept or reject any / all bids, or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
 5. All statutory dues / attendant charges / other dues including registration charges, stamp duty, taxes, statutory liabilities, arrears of property tax, electricity dues etc. shall have to be borne by the purchaser.
 6. Account is under **Physical Possession**
 7. For detailed term and conditions of the sale, please refer <https://Baanknet.com>, www.pnbindia.in Sd/-
Date: 08.04.2026 (P K Bhiskar)
Place : Mumbai Chief Manager & Authorized Officer
 Punjab National Bank, Secured Creditor

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

बैंक ऑफ बड़ोदा Bank of Baroda
BANK OF BARODA
 Mumbai Metro West Region: Sharda Bhavan, Shree Vaikunthlal Mehta Marg, Opp. Mithibai College, Juhu Vile Parle, Mumbai - 400056, INDIA • Tel: 022-20861886
 E-Mail: recovery.mmwr@bankofbaroda.com • Website: www.bankofbaroda.com

Sale Notice for Sale of Immovable Properties - "APPENDIX-IV-A [See proviso to Rule 6(2) & 8(6)]"

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned accounts. The details of Borrower/s/Mortgagor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below-

Sr. / Lot No.	Name & address of Borrower/s / Guarantor/s / Mortgagor (s)	Detailed description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	Reserve Price, EMD Amount, Bid Increase Amount	Status of Possession (Symbolic / Physical)	Property Inspection Date & Time
1.	Bakhtawar Anwar Khan	Flat No. 302, 3 rd Floor, A Wing, New Brahmputra CHSL, jangid Complex, Mira Road East, Thane 401107 Builtup Area: 753.48 Sq ft	Rs. 33,53,573.80 + accrued Interest from 22.11.2021 with monthly rests + Legal & other costs.	30.04.2026 14.00 HRS to 18.00 HRS	Rs. 86,25,000/- Rs. 8,62,500/- Rs. 25,000/-	Physical possession	24.04.2026 & 11:00 AM to 03:00 PM

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction> and online auction portal Baanknet.com. Also, prospective bidders may contact the Authorized officer on Mobile: 9820642426.
Date: 09.04.2026
Place: Mumbai

punjab national bank
 Together for the better
Circle Office Mumbai City
 U.B.I Tower, 6th Floor, 25, Sir P.M. Road, Fort, Mumbai-400 001
 Email: cs6041@pnb.bank.in
SALE NOTICE FOR SALE OF SECURED ASSETS UNDER SARFAESI ACT

E-Auction Sale Notice for Sale of Secured Assets under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorized Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of Branch / Name of Borrower, (Firm / Co.) Co-borrower / Proprietor / Partners / Directors / Guarantor (s) / Mortgagor (s)	Details of Immovable Properties Mortgaged/ Owner's Name (Mortgagors of properties)	RESERVE PRICE		Date/ Time of E-auction	Details of the encumbrances known to the secured creditors
			EMD (last Date of EMD Deposit)	Bid Increase Amount		
1	ARMB Mumbai City M/s Vision Arts (Borrower) Mr. Jayesh Guranath Mhatre (Proprietor) Mrs. Janhavi Jayesh Mhatre (Guarantor)	All that part & parcel of the property situated at Flat No 602, 6th Floor, B Wing, Aravali Hills CHS Ltd., Village Kavesar, Near Suraj Water Park, Taluka & Dist Thane admeasuring about 555 Sq Ft.	A) 15/04/2017 B) Rs.27,96,441.25 as on 31/03/2017 + further intt & other charges C) Dated: 11/10/2017 D) Symbolic	A)Rs.69,93,000.00 B) Rs.6,99,300.00 (Upto 4.00 PM) C) Rs. 25,000.00	05/05/2026 11.00 AM to 4.00 PM	Not Known
2	ARMB Mumbai City M/s Prince Pipe Industries	Flat No 304, 3 rd Floor, AL-Amin Apartment Situated at Land bearing Survey No 43K, Near Roshan Hospital, Narpoli Road, Taluka Bhiwandi, Dist Thane, Maharashtra -421302	A)24/01/2014 B) Rs.2,40,61,771.07 as on 01/01/2014 + further intt & other charges C) Dated: 01/08/2014 D) Symbolic	A) Rs.16,72,000.00 B) Rs.1,67,200.00 (Upto 4.00 PM) C) Rs. 25,000.00	05/05/2026 11.00 AM to 4.00 PM	Not Known

TERMS AND CONDITIONS
 1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
 2. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
 3. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
 4. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> as per above.
 5. For detailed term and conditions of the sale, please refer www.baanknet.com & www.pnbindia.in.
 6. Contact Person Mr. Sushil Kumar - 8420194674, Mr. Pavan Gudumhe - 9423743110
 7. The Bidder Bidding for any of the above IP has to bid by adding minimum incremental amount as mentioned over & above the fixed Reserve Price.
 Note: Further any statutory dues of Central Govt/ State Govt/ Any statutory body shall be paid by the Purchaser of IP. Bank will not bear any type of dues. Past/ present/ Future.
15 DAYS STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
Date: 10.04.2026
Place: Mumbai

Sd/-
 Authorized Officer,
 Punjab National Bank

pnb पंजाब नैशनल बैंक punjab national bank
 मरोसे का प्रतीक ... the name you can BANK upon!
 (A GOVERNMENT OF INDIA UNDERTAKING)
 Recovery Division Circle Office East Delhi
 Scope Tower Laxmi Nagar Near Nirman Vihar Metro Station
 Delhi 110092 E-mail: coeastdelrec@pnb.co.in
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged /charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by Authorized Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of the Branch	Name of the Account	Name and Addresses of the Borrower/Guarantors Account	RESERVE PRICE		DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors Name & contact no. of authorized officer
				EMD (Last date of deposit EMD)	Bid Increase Amount		
1	BO: GURUDWARA ROAD (012000) SH. RAJ KUMAR RAMCHANDANI (BORROWER) ADD: C 4/35, EAST OF KAIL						

